

THE VICE-CHAIRMAN (DR. SHRI-MATI) NAJMA HEPTULLA: There is a message from the Lok Sabha. But the Secretary-General is not here. So, we shall take up the next item, that is, the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982.

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): Madam, I beg to move:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

Madam, according to Section 8A of the Salary, Allowances and pension of Members of Parliament Act, 1954 a person who has served for a minimum period of 5 years as a Member of Parliament is eligible to the grant of pension. In 1981, the Act was amended to provide pension even to person whose qualifying period for a period of five years fell short of not more than 60 days.

Sub-section (3) of Section 8A of the Act puts a restriction on the grant of maximum amount of pension to a Member of Parliament if he is also entitled to any other pension from the Central Government or any State Government, etc Where the amount of pension to which he is entitled under such law or otherwise is equal to or in excess of that to which he is otherwise entitled, such person is not entitled to any other pension.

If the amount of pension is less than that to which he is entitled as ex-MP, he is entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled.

The Swatantrata Sainik Samman Pension Scheme provides for the grant of pension to freedom fighters in recognition of their service and sacrifice for the cause of the country's freedom. Most of the Members and ex-Members are qualified to receive this Samman pension. However, in view of the restriction placed in sub-section (3) of section 8A of the Act, many of the ex-MPs are deprived of this benefit. A demand has been made on the floor of the House as well as outside that the ex-MPs should be granted both these pensions, that is, as ex-Members of Parliament and as freedom fighters. In order to remove this difficulty, the proposal was examined as to whether the change in nomenclature of the Swatantrata Sainik Samman Pension Scheme could help them to draw both the pensions. The Law Ministry opined that any change in the nomenclature in the Swatantrata Sainik Samman Pension. would not change its nature and it would continue to be a pension. It was suggested by the Law Ministry to consider the feasibility of amending the Act. Hence this Bill.

Although the exact number of beneficiaries is not known. It is hoped that about 200 to 250 ex-MPs who are freedom fighters are likely to be benefited by this amending Bill. It is estimated that this provision would involve an expenditure of Rs. 7.50 lakhs per annum.

The Government feel that the pension payable to ex-MPs who are freedom fighters under Swatantrata Sainik Samman Pension Scheme, is really for the purpose of honouring those who participated in the freedom struggle.

I feel and hope that the provisions of this Bill would receive unanimous support from all sections of the House. With these few words, I commend the Bill for consideration of the House.

The question was proposed.

THE VICE-CHAIRMAN (DR. SHRI-MATI) NAJMA HEPTULLA): Mr. Shahedullah.

SHRI MANUBHAI PATEL (Gujarat): Madam, I have to attend some committee.

[Shri Manubhai Patel]

I want to speak first. He has kindly permitted me. My name is second.

THE VICE-CHAIRMAN DR. (SHRI-MATI) NAJMA HEPTULLA: Okay.

SHRI MANUBHAI PATEL: Madam, I rise to welcome this sensible amendment which aims at correcting an anomaly which was existing in the present section of the Act. It is a very limited amendment. It does not apply to all the Members—750 Members. It applies only to those who are freedom fighters. Some of them may be very old also. Some of them might have retired from both the Houses. Therefore, their number will perhaps be very small in the years to come. But I do not understand the attitude of the Government in bringing these piecemeal amendments. Formerly, one amendment was brought in order to amend this section to provide pension to a person whose qualifying period for a period of five years fell short of not more than 60 days. In the Fourth Lok Sabha, Members were elected in 1967 and it was dissolved in 1970 for no fault of the Members. Those Members of the Fourth Lok Sabha had remained. Now, that has already been done. The difficulty is about the Ministers also. I understand that the Ministers draw a dearness allowance on tours which is even less than that of the Members of Parliament and they have the whole staff with them. As a result, they have to suffer. Really speaking, this thing should have also been included. There are so many other things. For example, take the amenities for Members. Members are allowed intermediary air journey. Now, each Member would like to go when there is session. He would like to go in the morning and return in the evening. Really speaking, the intermediary journey should have been allowed even if there is no session. They cannot tour the country after the session during the inter session. This is also an anomaly.

As regards the first class passes, the spouse is allowed only once from the constituency to Delhi. She or he can come at the beginning of the session and go at the end. Here, the Members have to remain in Delhi and their wives can come only once. Even though the Members have a first class pass, they are allowed

only once in the beginning. It is also an anomaly. I urge upon the Minister to kindly bring forward a comprehensive Bill instead of bringing this piecemeal bill. Papers give the heading "Members Salaries and Allowances Bill." When it comes in the newspapers, people think that the Members are trying to increase their salaries and allowances, etc. Instead of coming forward with this type of Bills every now and then, and create an impression in the minds of the people that the Members of Parliament are doing something for themselves, I think it would be better if you make a proper study and bring forward a comprehensive Bill once and for all in which all the difficulties of the Members of Parliament and the Ministers and everything else should be included. This piecemeal legislation should be avoided. Madam with these words I support the Bill.

SHRI P. N. SUKUL (Uttar Pradesh): Madam, Vice-Chairman, it is another very simple and innocuous piece of legislation brought forward by our Government. It is only less than half-a-page Bill and perhaps there cannot be any objection to what has been proposed therein. It is really our duty to honour our freedom fighters who fought for the independence of the country. We have allowed the Swatantra Sainik Samman Pension. It was really an anomaly that such persons are not allowed to draw their pension as well as the pension due to them as ex-Members of Parliament. So, there is nothing objectionable in this Bill. It is a very welcome step and I whole-heartedly support this piece of legislation. However, I would like to add here that in addition to these freedom fighters who draw political pension or Swatantrata Sainik Samman Pension, there are also a few such ex-Member of Parliament who were Government servants, servants either of the Central Government or of the State Government or of any other local body and they also drew pension. They too cannot draw both the pensions. Our Mr. Banerjee who has now retired, was a Government servant and by virtue of his having been a Government servant for 35 years or more, he got pension. Such cases are only handful. I think in any particular term, not more than two or three such M.Ps. are there

in this House or the other House who have been Government servants. There are about one crore Government servants in this country. I think, if we take the employees of local bodies and others, the number comes to two crores. Out of these two crores, only two or three persons, in any case not more than five, have been there in one particular term in this House or the other House. But these poor fellows are not allowed to draw both their pensions. So, I would request the hon. Minister and the Government to consider this aspect fully in depth and also to allow the pension admissible to ex-MPs along with their pension which they have earned by serving a particular Government or a Corporation for 30 years or 35 years. Madam, I am one of them. I am also a pensioner of my State Government. But, I think, when I retire, I will not be able to get both these pensions...

AN HON. MEMBER: Why?

SHRI P. N. SUKUL: ... because of the law as it stands today. Two pensions cannot be drawn. And any pension that is in excess of this pension admissible to an ex-MP cannot be drawn under Section 8A(3). Only the difference they can draw, if that pension is less than this. So, I think, our Government must not come in our way in getting both these pensions. I would request the hon. Minister to consider this aspect of the situation as well. On the other side, there are one or two Central Government employees. I find Mr. Sukomal Sen and Mr. Dipen Ghosh. On this side, perhaps, I am alone. We three persons are there. So, we must not be deprived of that pension which we have earned by serving our Governments for 30 years or 35 years.

Madam, now I take this opportunity to point out that it is generally said that the MPs are very rich and they are getting a lot. Madam, in the *Daily Bombay* of 20th November, 1981, no less a person than Mr. Kuldip Nayar himself wrote this and I quote:

"The other thing that keeps many MPs occupied is how to make money. After having spent Rs. 5 to Rs. 8 lakhs in winning at the polls, they are keen to make up what they or someone on their behalf spent and to collect as much

for the next election. On an average it comes to nearly Rs. 2 lakhs a year, that is Rs. 300 a day."

It is completely false. Which MP sitting here earns Rs. 2 lakhs? Do you think we earn Rs. 2 lakhs a year?

SOME HON. MEMBERS: No.

SHRI P. N. SUKUL: Even in this Parliament there are professors, practising advocates who earn, I think, tonnes of money by their practice in the Supreme Court, etc. There are professors, Vice-Chancellors, doctors, journalists, etc. Our Khushwant Singh is there. By serving here, they can draw those amounts all right. Is it not? But if they retire as MPs, what will happen? That is why I am saying that it is completely false to say that we are getting Rs. 2 lakhs. And it is said that the MPs have to collect Rs 5 to Rs. 8 lakhs in winning at the polls. That is not the case so far as Rajya Sabha Members are concerned...

AN HON. MEMBER: Or for that matter, even Lok Sabha.

SHRI P. N. SUKUL: Or even Lok Sabha. We are now in the Rajya Sabha. We are considering this Bill in Rajya Sabha. Do we have to spend Rs. two lakhs or Rs. 3 lakhs or Rs. 5 lakhs as alleged in this article?

SHRI DINESH GOSWAMI (Assam): I am prepared to give up Rs. 1,40,000. Let me be given Rs. 60,000 a year.

SHRI P. N. SUKUL: That is why I quoted Mr. Kuldip Nayar. Madam, it is a very paradoxical situation that in my own State of Uttar Pradesh—I come from Uttar Pradesh—a legislator is supposed to get many more facilities and amenities than I get here as an M.P. In Uttar Pradesh, the salary is the same, as ours of a legislator; the constituency allowance is Rs. 1,000 as in our case, we get Rs. 1000 allowance. The only difference is in the D.A., the Daily Allowance. The daily allowance there is Rs. 40 per day, whereas the daily allowance of we people is Rs. 51 per day, a difference of Rs. 11/-. But, then, he gets a free furnished residence.

[Shri P. N. Sukul]

He does not have to pay for his electricity bills. He does not have to pay for the water charges.

AN HON. MEMBER: Who?

SHRI P. N. SUKUL: A legislator in my State. And, I do not think I am supposed to get these things free. His bus travel is free, his rail travel and air travel is free. In buses he can take his spouse anywhere. In rail travel also he gets coupons. We do not get coupons. We have our passes. He gets coupons to cover as many as four thousand kilometres outside his State in a particular year. Now, with these coupons he can take his whole family anywhere he likes. We cannot. Now, a legislator gets all those things, all those amenities as I said, free residence, free electricity, free water, free transport, and not only these. I quite remember that there in my State if one legislator does not occupy a Government house, he gets Rs. 150 or so in lieu thereof, while we have to pay here and we have to look after two establishments, one at our own place, and the other here. (*Time Bell rings*).

Now, as I was saying in the beginning, there are so many people, who are moneyed people, who earn a lot as advocates or professionals, but what happens to persons like us, who do not have anything to fall back upon? I have to meet my expenses only from what I get from Parliament. Here in Delhi if I have to visit four places, four Ministers or four friends or four MPs, at least Rs. 50 I am required to spend. Now, from where am I going to get Rs. 50 which I have to spend on my conveyance? I cannot. That is why, Madam it will be in the fitness of things if this law is revised further and our daily allowance as recommended by the Joint Select Committee of both Houses is accepted. I understand that they have recommended that a daily allowance of Rs. 101 per day should be paid to M.Ps. But this has not been accepted so far. They have also suggested, unanimously, all party members, that an all-India Spouse Pass must be provided to M.Ps. That has not been implemented yet. Although our Railway

Minister during the Budget Session had promised that the Government was going to provide first class spouse pass to all M.Ps. ...

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): The Railway Minister, Shri P. C. Sethi, is sitting here.

SHRI P. N. SUKUL: At least two sessions have passed since then but no announcement has yet been made in that respect. That is why, Madam, we poor M.Ps. of India do get much less than our counterparts not only in America and the European countries but also in countries around us, like Malaysia or Ceylon or Burma. We get much less than even they and still our journalists and friends outside think that our M.Ps. are making a lot of money as Mr. Kuldip Nayyar has said, which I quoted just now. He said we earned Rs. 2 lakhs a year.

So, Madam, through you, I will quote the case of another State, namely, Punjab. There, a legislator is entitled to a house building loan of rupees one lakh. He is also entitled to a car advance of Rs. 40,000. Just imagine how many perks they enjoy and what do we get here? They also have the facility of getting a plot allotted to them at a reserve price. We do not have the facility. So, Madam, we are poorer than the legislators in so many States. And that is why I take this opportunity to request the Government to come to our rescue. I say so because if I have to maintain my establishment here also and you do not pay me, what am I supposed to do? That is a big question. That is why I earnestly hope that our Government will come to the rescue of the Members of Parliament and that it will also come up with a proposal not only to allow both the pensions as Government servants and as ex-MPs, but will also grant us increased D.A. and other facilities. If you cannot pay us, you simply make our residence free, water free, electricity free, as is the case in States for legislators.

With these words, Madam, I support this Bill.

SHRI SYED SHAHEDULLAH (West Bengal): Madam, Vice-Chairman.

उपसभाध्यक्ष [डा. (श्रीमती) नाजरा हफेतुल्ला] थोड़ा टाइम है और बोलने वाले ज्यादा हैं। मैं सब के लिए कह रही हूँ आपके लिए ही नहीं कह रही हूँ। टाइम बहुत कम बलट हुआ है। बिल ऐसा है जिस पर हर एम.पी. का दिल कहने का है। उम्मीद आप छोटो-छोटो बात कहेंगे तो सब का मौका मिल जाएगा।

श्री सय्यद शाहदेउल्ला: मैं तो पहले ही कम बोलने वाला हूँ।

श्री मनु भाई पटेल: इसे सरकार स्वीकार कर ले। इस पर सब की कामना राय है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजरा हफेतुल्ला]: आप बोलिए।

SHRI SYED SHAHEDULLAH: I cannot help it if hon. Members in this House find that my voice has become a little discordant. It will be delicate and embarrassing if something is said for the freedom fighters. But, what am I to do if I am convinced, and firmly convinced, that there is something unfair in the proposal made in the Bill? It may be due to inflation and other circumstances that some of those who are taking pension may have the feeling that it is not sufficient to meet their needs. But, at the same time, we know that there are many others who have not applied for this pension at all. Madam, for instance, speaking of my State, particularly talking about CPI(M) and other Members of the Left Front I can say that at least in CPI(M) I do not know anyone who has applied for this. As you know, many of these known as terrorists and those from the District Congress Committees after Independence, many of the old political workers, have come to this party. Anyway, I am not talking of this. Why are they not taking it? Because they think it will be some amount of devaluing the services they have rendered, they do not take it. I know of a gentleman who was under certain pecuniary difficulties. I went to his place. I found that he was dependent on his son-in-law.

Then he said, "I am feeling awkward and embarrassed because I am dependent on my son-in-law, but my son-in-law says that it will be more depressing and more awkward if I apply for pension after doing service all these years, after going to jail and doing other things." Anyway, I am not going into it. There are many people who are not taking it.

Now I am neither grudging it nor saying that they are doing something dishonourable. They are doing something honourable because this helps to keep their body and soul together and they have served the country for a long time. But what pains me is the distinction between those who were mere freedom fighters and the freedom fighters who have been Members of Parliament. What is this? How does this distinction arise? There are others outside who have devoted their whole life in service of the people not only as freedom fighters but even otherwise who are even now devoting their life in service of the people. They are in the service of the people in the workers' movements, in the peasants' movement, in social welfare work, even in Gandhi Ashrams, and so on. And there are so many old people. Why should they not get this pension? Why only Members of Parliament should get this pension? Mr. Atulya Ghosh is suitable to get two pensions together, to get a lump sum—whether he wants it or whether he has applied for it or not, I am not going into that question—but one time his leader, his senior Shri Vijay Kumar Bhattacharjee who is reaching almost 90, and is respected by all, is not found suitable by this Bill to get this pension. It seems there is distinction, discrimination, among freedom fighters as such. This is what is painful to me.

And, then, looking at the thing in the other way, talking of pension receivers, why only freedom fighters who are Members of Parliament? What about others? That discrimination is also inherent in it. (*Time Bell rings*) So, I think, this Bill has to be dropped, and I oppose this Bill. My main point is this. The Bill is discriminatory against freedom fighters as such and other pension receivers. So I

[Shri Syed Shahedullah]

oppose this Bill. And I hope the Government will withdraw this Bill. Thank you.

श्रीमती रत्न बंगुमारी (मध्य प्रदेश): उप-सभाध्यक्ष महोदया, संसद् सदस्य वंनन भत्ता और पेंशन विधेयक (संशोधन) नियम के अनुसार जो व्यक्ति कम से कम पांच वर्ष तक संसद सदस्य रहा हो वह पेंशन पाने का पात्र है। जिस संसद सदस्य को यह पेंशन मिलती थी वह दूसरी कोई पेंशन सरकार से प्राप्त नहीं कर सकता था।

संसद् में अभी कुछ स्वतंत्रता संग्राम सेनानी वर्तमान हैं और कुछ अपने संसदीय पांच वर्ष पूरे कर चुके हैं। उन्हें संसद सदस्य को दी जाने वाली पेंशन मिलती है। यह अधिनियम इसलिए संसद में आया है कि संसद सदस्यों को मिलने वाली पेंशन जो सदस्य ले रहे हैं और जो स्वतंत्रता संग्राम में जेल यात्रा आदि द्वारा भाग ले चुके हैं उन्हें स्वतंत्रता संग्राम सैनिक को मिलने वाली पेंशन भी प्राप्त हो सके। वे दोनों प्रकार की पेंशन लेने के अधिकारी हो सके।

महोदया, स्वतंत्रता संग्राम जब चल रहा था तब इन्होंने अपना सर्वस्व दांव पर लगा दिया था उस समय इन्हें यह मालूम ही नहीं था कि स्वतंत्रता मिलेगी। नौकरी, पढ़ाई, व्यवसाय और परिवार तथा सम्पत्ति सभी दांव पर इन्होंने लगा दी थी। जेल यात्रा, जेल यातना, लाठी, गोली सभी इन्होंने सही। ब्रिटिश सरकार ने बहुत से सोगानियों की सम्पत्ति भी जप्त कर ली थी।

इन्हें जो पेंशन मिलती है वह इनकी इन शूबानियों पर है। संयोग से कुछ विधाग सभाओं तथा संसद् में बैठे हैं। इन्हें पूरा सम्मान, और पेंशन तथा अधिक से अधिक सुविधा प्रदान की जाए। जब मैंध्वर न रहे तो मुफ्त इलाज सुविधा, फ्री रेल यात्रा, बच्चों को सरकारी नौकरियों में प्राथमिकता आदि दी जाए।

दूसरे देशों की तुलना में हमारे यहां संसद् सदस्यों को सुविधाएं बहुत कम हैं। प्रत्येक सदस्य को दो दो जगह अपना घर चलाना पड़ता है। राजनीति भी देखनी पड़ती

है। सरकार पहले अपने साधन अवश्य देखे लें। अपने साधनों को ध्यान में रखते हुए सरकार को जहां तक हो सके इनकी सहायता करनी चाहिए। यह बिल मेरी राय में बहुत अच्छा है और इसको तुरन्त स्वीकार कर लिया जाय, ऐसी मेरी प्रार्थना है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हर्षतुल्ला]: श्री बगईतकर : केवल चार मिनट का समय लीजियेगा।

श्री सदाशिव बगईतकर (महाराष्ट्र) : इतने समय में कोई आदमी क्या कहेंगा ?

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हर्षतुल्ला]: इसके लिए एक ही घंटा नियत है और 18 स्पीकर्स हैं।

श्री सदाशिव बगईतकर : महोदय, यह जो संशोधन विधेयक है इसके बारे में कुछ कहने से पहले मैं मंत्री जी से यह पूछना चाहूंगा कि अभी सुकूल जी ने बताया कि उनकी राज्य में एम. एल. एज. को क्या क्या मिल रहा है तो मैं भी अपने राज्य की कहानी बता दूंगा। अन्तूल जी ने यह कृपा की है कि वहां के तो विधायक हैं उनको उन्होंने एक सचिव दे दिया, हर एक का एक सेक्रेटरी है जिनकी तनख्वाह 500 रुपये सरकार देती है। हर तहसील कार्यालय में उनके लिए एक कार्यालय है और उसकी कास्टिटुसेंसी में कार्यालय का जो किराया है वह सरकार देती है और उनके लिए जीप की सुविधा कांस्टिटुसेंसी में सरकार के खर्च से होती है। यह हर जगह चल रहा है, क्या बिहार में, क्या उत्तर प्रदेश में, क्या महाराष्ट्र में। मेरा पहला सबाल आपसे यह है कि हर साल स्पीकर्स, प्रिंसाइडिंग आफिसर्स की कान्फ्रेंस होती है। यह क्या बात है कि हर राज्य में इसको लेकर आप कोई यूनिफाइड, यूनिफार्म एक इसका कांड बनाकर इसको लागू करने में आप क्यों सक्षम नहीं है, यह मेरी समझ में नहीं आता ? पहले इसको करना मैं बहुत आवश्यक

समझता हूँ स्टेट लेजिस्लेचर के लोग हैं, पार्लियामेंट के हैं, उनको एक दायरे में रखना चाहिये। कुछ लोगों की दलीले यह भी आई है कि पार्लियामेंट में आने के बाद दो-दो मकान रखने पड़ते हैं। तो पार्लियामेंट में आना कमपलसरी है क्या? स्कूल जी आपके लिए क्या कमपलसरी था कि आप पार्लियामेंट में जाइयें। पार्लियामेंट में आने पर दो-दो मकान रखने पड़ते हैं यह दलील मुझको ठीक नहीं लगती। असल में महोदया, बात यह है कि इसको सिर्फ पैसे की दृष्टि से देखना मैं मनासिब नहीं समझता। मेरी सिकायत सरकार से यह है कि अलाउन्सज और भत्ता इनके चक्कर में हमारे काम में जिन चीजों की मदद मिलनी चाहिये जरूरी है उन चीजों की तरफ आप देख नहीं रही हैं। कई दिनों से हमारी यह मांग है कि हम लोगों को एक सेक्रेटरी आप दे दीजिए... (व्यवधान)... यह हमारे और आपके बीच का विषय नहीं है। जो तक आपने दिया उसका मैंने खण्डन किया है। हमारे और आपके बीच का विषय नहीं है। सवाल है प्रायोरिटीज का। मैं सरकार से यह मांग करना चाहूंगा कि इस तरह की जो वह व्यवस्था कर रहे हैं उसमें सेक्रेटरीयल हेल्प के लिये, अच्छी रेफरेंस के लिये, पार्लियामेंट की जो रेफरेंस सर्विस है वह बहुत नाकाफी है और इससे हमको बहुत ज्यादा मदद नहीं मिलती है। जो यहां पर व्यवस्था है उससे हमको सेक्रेटरीयल हेल्प नहीं मिलती है तो हमारा यह दृष्टिकोण है कि एम. पी. और एम. एल. ए. को अपने काम में एफिशियेंसी लाने के लिए, एफिशियेंसी काग करने के लिये जो कुछ करना चाहिए वह आप नहीं कर रहे हैं। प्रायोरिटी दे रहे हैं टैक्स को, गाइडेंस को, हमें इन चीजों से क्या लेना देना है। हम लोगों को जो काम करना है उसमें ज्यादा सनिधा दीजिए। इसलिये यह जो प्रिंसाइडिंग ऑफिसर्स की जो कान्फ्रेंस होती है जिसमें स्पीकर साहब भी हाजिर रहते हैं, हर स्टेट के स्पीकर और चेंबरमैन भी रहते हैं तब वह लोग कंटीफाई करें कि क्या मिलना चाहिए। इस पर आपका कोई कन्ट्रोल है यह मुझे नहीं लगता है। बिहार में लोगों को क्या मिलता था मुझे यह जानने का अवसर मिला, जो वहां के स्पीकर साहब ने उन्होंने बताया कि 15 हजार किलोमीटर

मुफ्त यात्रा। तबवाह कितनी बढ़ा दी, और सहूलियतों उनको दो यह सारा का सारा जो है इसके पीछे भी कई अलग-अलग कारण हैं। यह जिस उद्देश्य से किया जा रहा है वह खास मदद करने का उद्देश्य है सो बात नहीं है।

महोदया, दूसरी बात मैं आपको बता दूँ कि फ्रीडम फाइटर्स...

संसदीय कार्य विभाग में उपसंत्री (श्री कल्याण राव): आपको क्या क्या चाहिए (व्यवधान)...

श्री सदाशिव बागाईतकर: पार्लियामेन्टरी डिप्टी मिनिस्टर आप देख लें दूँ। अरे, आपको क्या पड़ी है आप जरा सुनियें। मैं दूसरी... (समय की घंटी)

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हसेन): अब समाप्त करियें।

श्री सदाशिव बागाईतकर : मैं दूसरी बात कह रहा हूँ। आप एम. पीज के लिए यह लाये लेकिन ऐसे एम. एल. एज भी हैं जो फ्रीडम फाइटर हैं। और उनके लिए भी यह दिक्कत है। अब मेरी समझ में नहीं आता है कि आपका यह कानून बनने से जो एम. एल. ए. हैं जो और उस किसम के लोग हैं जिनके लिए दिक्कत पैदा हो रही है या तो आप रूल मेंकिंग पावर हो, उस काग्रेसमेंगे ले कर अवश्य करें। अगर नहीं होता है तो खाली एम. पीज. के लिए आप करेंगे लेकिन एम. एल. ए. जो हैं उनके लिए आप क्या करेंगे उनका भी गांचना चाहिये आपको। उन्त में मेरा निवेदन यह है कि मंत्री जी इसको हर सेशन में किसी तरह ला कर यह बढ़ावा, यह घटाओ इस तरह की बात करने से कोई मतलब नहीं है। आप प्रिंसाइडिंग ऑफिसर्स को कान्फ्रेंस में एम. पीज. एल. एज. को जो काम करना पड़ता है उस दृष्टि से सुविधाओं में जो भी कमी है उसको सुधारने का अगर प्रयास करेंगे तो उसको कुछ उपयोगिता हमारे काम की बढ़ेगी इस दृष्टि में आवश्यक जो उपाय है इनका मेहरबानी कर के कराइये और हम लोग जो चने हुए हैं उनको एक एलीटिस्ट क्लाम बना कर अलग श्रेणी में रखने का कोई प्रयास किसी के दिमाग में है तो हम उसमें सहमत नहीं हैं। यह गलत दृष्टिकोण है। आप और जन-साधारण के बीच की खाई को लम्बी करने में कोई अक्ल की बात होगी ऐसा मुझे नहीं लगता है।

श्री संजय सिन्हा रजौ (उत्तर प्रदेश) :
 मोहतरमा वाइस चैयरमन साहिबा, इसमें कोई शक नहीं कि आप जो भी मुल्क की आजाद फिजाएँ हैं और नयी नस्ल की जो मौका मिला है आजाद मुल्क में रहने का यह हमारे उन शहीदों और उसके बाद उन सियासी कुर्बानियों के नतायत है जिसे हमारे मजाहिदों आजादी ने मुल्क को आजाद करा-
 में दी। यह जो अभी पेंशन है इसका फैसला पहली बार हमारे देश की वजीर-आजम श्रीमती इन्दिरा गांधी ने किया। उसे हम रुपये और सरमाए के तराजू में न तोल कर कौम की अकीदत की सूरत में नयी नस्ल की तरफ से नये हिन्दुस्तान की तरफ से उन पुरानी नस्लों वालों के लिए जिन्होंने कभी सोचा भी नहीं था कि उनकी कुर्बानियाँ एक दिन रंग लाएंगी और मुल्क आजाद होगा और मुल्क की आजादी के लिए उन्होंने जेल की अजोयते रही कर्बानियाँ दी यकीनन गॉनिटरी एस्पेक्ट को देखा जाए तो यह जो भी फैसला किया गया उनकी खिदमत के मुकाबले में काफी नहीं था लेकिन फिर भी जो भी है अगर श्रद्धा की सूरत में देखा जाय तो एक आजाद कौम ने अपने उन सरमाओं की खिदमत में जिन्दा है ऐसी उम्मीद करते हैं कि काफी दिनों तक जिन्दा रहेंगे अभी तक जो एनोमली थी, विरोधाभास था कि हम उनकी उन खिदमत के सिलसिले में कौम के लिए जो उन्होंने की, अगर पार्लियामेंट के लिए भी उन्होंने की तो दोनों में से एक पेंशन डा कर सकते थे। मैं सम-
 भता हूँ कि इस छॉट से पीस आफ कमंडमेंट से यह एनोमली यकीनन दूर हो जाएगी। मैं मोहतरमा उपादा बक्त नहीं लेना चाहता न मैं चाहता हूँ कि मुल्क की कुर्बानियों के सिलसिले में यह जो लेजिस्लेशन आ रहा है उसको अपने फायदे के लिए या जो मौजूदा मंत्राराने पार्लियामेंट है उनकी सेलरी और अलाउन्स बढ़ाने के लिए मौका लेने की कोशिश कर लेकिन इतना जरूर कहूंगा जैसे क्लादी नायर साहिब के आर्टिकल का तरकरा शुक्ल साहिब ने किया मैं समझता हूँ कि इस मुल्क में एक तरह की राजिश चल रही है। बुनियादी जो चने हुए इंदारे हैं उसमें आने वाले मंत्रारों के खिलाफ विरोधारकशी और करेक्टर अससिनीशन वा सिलगिला शुरू किया गया है मुस्लिमल आकात पर ऐसे आ-
 टिकल आते रहते हैं जो मुल्क के आवाम के

जेहग में ऐसा शूबहा पैदा करना चाहते हैं कि यह जो एम. पीज., एम. एल. एज. जो चने हुए लेजिस्लेचर में पहुंचे हुये लोग हैं इस मुल्क की कोई खिदमत नहीं कर रहे हैं, सेवा नहीं कर रहे हैं। ये जितने भी डेमोक्रेटिक इन्स्टीट्यूशंस हैं चाहे राज्य सभा हो, चाहे लोक सभा हो, चाहे राज्यों की विधान सभा हो, चाहे विधान-परिषद् हो, बेकार और बेवजह सी चीज है। इससे जन-
 तन्त्र पर से चने हुए नुमाइन्दों के ऊपर से देश के आवाम का भरोसा उठ जाएगा तो मैं समझता हूँ कि इस इन्स्टीट्यूशन की वका के लिए एक बहुत बड़ा खतरा पैदा हो जाएगा। इसलिए मोहतरिमा में इस मौके से फायदा उठाते हुए गजारिश करूंगा उन उन अखबार वालों से जर्नीलिस्ट्स से जो इस किसम की बातें करते हैं। अभी-अभी एक आर्टिकल कुछ दिन पहले आया है जिसमें लिखा गया है कि एक करोड़ रुपये सालाना हफ्ताई जहाज के ऊपर खर्च होता है एम पीज के आने जाने का। जो कमटोज होती है जिसके लिए हमारे चने हुए नुमाइन्दे चाहे वे सिलेक्ट कमेटो के हों या ज्वाइंट कमेटोज के हों या जो मुस्लिमल कमेटोज हैं उनके हों, जो आवाम की परेशानियों से जुड़े हुए मसायल को देखने के लिए, आन दी स्पार्ट सर्वे करने के लिए जाते हैं, इस सारे कन्टेक्सट का, इन चीजों का कोई तस-
 किरा उसमें नहीं लगता। ऐसा लगता है कि अपनी एक्सकर्सन ट्रिप के लिए हम उन एरोफोन्स का इस्तेमाल करते हैं। तो मोहतरमा मैं अर्ज करना चाहता हूँ जैसा कि स्कूल जी ने कहा कि हमारी क्या सफरिंग है और किस तरह से हम मुल्क की खिदमत करते हैं। हम खुद यह नहीं कहते हैं कि हमें किसी पर अहसान कर रहे हैं। यह रास्ता हमने खुद चना है मुल्क की खिदमत करने का और जिस तरह से हमारी उन कायदीन ने मुल्क को आजाद कराने के लिए खिदमत की और नयी नस्ल ने, नये हिन्दुस्तान वालों ने उनकी खिराजे अकीदत की सूरत में, इन्दिरा गांधी की सयासत में इस बात का फैसला किया कि उन्हें पेंशन मिलनी चाहिए। मौजूदा निजात में जो लोग जम्हूरियत के इस एवाम में बैठे हुए हैं मुल्क में उन्होंने सियासी इन्कलाब की बात की, कोशिश की,

कुरबानियां दी और आज जो कुछ भी हो रहा है, जिस तरह से भी हो रहा है, एक नया निज़ाम लाने के लिए, एक आजय-आशी इंकलाब लाने के लिए आर्थिक स्वावलम्बिता और स्वतंत्रता लाने के लिए उसमें ये चुने हुए नुमाइंदे यहां काम कर रहे हैं। आगे आने वाले जमाने में हमारी खिदमत का अगर देखा जाए तो पार्लियामेंट के इस एवान के अंदर और लोक सभा के अंदर जो फैसले हुए हैं और जिस तरह से पार्लियामेंटोरियन ने उसमें कन्ट्रिब्यूशन दिया है वह यकीनन मुल्क की तवारीख का हिस्सा बन गया है और यकीनन आने वाली नस्ल हमारे इस कन्ट्रिब्यूशन को मानेगी। आज यह हो सकता है कि कुछ मफाद-परस्त लोग, कुछ वेस्टेड इंटररेस्ट के लोग, कुछ स्वार्थवश लोग देश के अवाग के दिमाग को गलत रास्ते पर ले जाने की कोशिश करें। लेकिन हमें यकीन है कि हमारा डेगोक्रोटिक इंस्टीट्यूशन यह साबित कर चुका है कि आगे आने वाले जमाने में यह इंस्टीट्यूशन कायम रहेगा। इन अल्फाज के साथ मैं यह जो एक छोटा सा संशोधन है इसका पूर्ण समर्थन करता हूँ और आशा करता हूँ कि आगे भी हम कोशिश करेंगे कि इस किस्म के कुछ और फैसले करें जिससे हमारे फ्रीडम फाइटर्स को जैसे उनकी मीडिकल एड का सवाल है, उनके सफर करने के इस्त्राआत है, मदद पहुँचे।

दूसरी एक बात और उर्ज करना चाहता हूँ गेहतरमा आखिर में कि जो वर्सा है फ्रीडम फाइटर्स के जिनको पेंशन मिलती है तो कभी कभी ऐसा होता है कि जो उनके डिपेंडेंट हैं उनको वह पेंशन मिलने लगती है। लेकिन उसमें कटौतियां की जाती हैं मैं समझता हूँ कि वर्सा को उतनी ही पेंशन मिलनी चाहिए जितनी कि मुल्क की आजादी में कुरबानी करने वालों के लिए, उनके सम्मान के लिए रखी गयी है, उसमें कटौती नहीं करनी चाहिए। इन अल्फा-जात के साथ मैं इसका समर्थन करता हूँ।

उपसभाध्यक्ष (डा. (श्रीमती) नाज़मा हेष-तुल्ला): श्री राम लखन प्रसाद, संक्षेप में बोलियेगा, तीन मिनट है आपके... तीन मिनट तो आपको ढूँढने में ही निकल जायेंगे।

श्री राम लखन प्रसाद गुप्त (बिहार): मैं तीन ही मिनट में समाप्त कर दूंगा। महोदया, यह जो बिल है इनका मैं समर्थन करता हूँ। यह बहुत ही आवश्यक था। जो पेंशन पाते हैं उनको, चूंकि स्वतंत्रता सेनानी का पेंशन है इसलिए यह न दिया जाए, यह बिल्कुल ही उचित नहीं था। इसलिए यह बिल जो लाया गया है, यह बहुत ही उचित है, मैं इसका समर्थन करता हूँ। परन्तु मेरे पास एक चिट्ठी आई है एम एम पी की उन्होंने यह लिखा है कि 1976 के पहले जो बिल पास हुआ था उसके अंदर यह था कि जो एम पी पांच वर्ष पूरा कर चुकेंगे, उनको यह पेंशन दी जाएगी। 1981 में एक अमेडमेंट हुआ और उसमें यह हुआ कि कुछ रोज कम भी हों तो उसको भी दी जाएगी। लेकिन 1981 में जो पास हुआ संशोधन उसको उसी समय से लागू किया गया। उसको भी रिट्रोस्पेक्टिव इफेक्ट नहीं दिया गया जिसके कारण कि बहुत जो पुराने एम पी हैं वे दुखी हैं। मेरे पास एक पत्र भी आया है इसमें कहा गया है कि इस सवाल को उठाया जाए। मैं समझता हूँ कि उनकी यह गांग बहुत रही है। जब पहले रिट्रो-स्पेक्टिव इफेक्ट था तो संशोधन होने के बाद 1981 में इसका प्रोस्पेक्टिव इफेक्ट क्यों बनेगा। रिट्रोस्पेक्टिव क्यों नहीं होगा। यह बात समझ में नहीं आती है। इसलिए मैं मंत्री महोदया का ध्यान इस ओर खींचूंगा कि इस पर वह ख्याल करेंगे।

इस संशोधन के ऊपर बोलने के समय कुछ बात एम. पी. की आ ही जाती है, यद्यपि इस संशोधन से उसका सीधा सम्पर्क नहीं है। परन्तु, मैं मंत्री महोदय का ध्यान खींचूंगा कि एम. पी. को अभी तक - इस समय हरके चीज की मंहगाई का सामना करना पड़ रहा है, पोस्टेज का भी, ट्रांस-पोर्ट का भी और अन्य सारी चीजों का भी और उसके बावजूद भी ज्वाइंट कमेटी जो बनी थी, उसने भी अपनी रिपोर्ट दे दी है। परन्तु उसके बाद इसको लागू नहीं किया जा रहा है, या उसके ऊपर बहस करके, विचार करके कुछ किया नहीं जा रहा है। जब ज्वाइंट कमेटी से तमाम बातें तय हो गई हैं, तो उसको क्लॉउस में विचार के

[श्री राम लखन प्रसाद गुप्त]

लिए रखना चाहिए और उस पर उचित निर्णय लेना चाहिए।

आज भी जो यहां के एम. पीज. हैं, चाहे पाकिस्तान के हों, मलेशिया के हों, या जो विधायक हमारे यहां, हरियाणा के हैं, बिहार के हैं, महाराष्ट्र के हैं, उससे भी कम सुविधा यहां के सांसदों को मिल रही है।

मैं मंत्री महोदय का ध्यान आकर्षित करूंगा कि इसको और ढाले नहीं और हमें यह बात हांती चली आई है कि इसको अगले सेशन में देखा जाएगा, तो मंहगाई तो अगले सेशन के लिए रुकी नहीं रहेगी। मंहगाई तो बढ़ती ही रहती है। इसलिए मंत्री महोदय इस तरफ ध्यान देंगे।

उसके साथ ही साथ मैं यह कहना चाहता हूँ कि आज जो पेंशन की रकम रु. 350 रखी गई है, यह बहुत ही कम है, कम से कम इसको पांच सौ तो करना ही चाहिए। अब आगे की मंहगाई क्या रूप लेती है, मैं नहीं कह सकता।

एक माननीय सदस्य : तीन सौ रुपये ही है, पेंशन साढ़े तीन सौ रुपये नहीं है।

श्री राम लखन प्रसाद गुप्त : देखिए, तीन सौ रुपये ही है। मैं तो साढ़े तीन सौ समझ रहा था — कि जब निकलूंगा तो साढ़े तीन सौ मिलेगा। तो यह तीन सौ तो बहुत ही कम है। मैं समझता हूँ कि इसे पांच सौ करना चाहिए।

मैं समझता हूँ कि आपका तीन मिनट का समय हो गया। धन्यवाद।

श्री राम एजून पटेल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं संसद सदस्य वृत्तन, भत्ता और पेंशन अधिनियम 1954 के संशोधन विधेयक का समर्थन करता हूँ। इसके माध्यम से मैं आपसे निवेदन करना चाहता हूँ कि आज जो स्वतन्त्रता संग्राम सेनानी जिन्होंने देश को आजाद कराने में अपना पूर्ण योगदान दिया और उन्हीं की देने है कि आज हम सब यहां पर बैठ कर के विचार कर रहे हैं। मुझे खेद है कि संसद में ऐसा संशोधन पहले पेश किया गया, जिसके कारण से हमारे भूतपूर्व सांसदों को

स्वतंत्रता संग्राम सेनानी की पेंशन नहीं मिलती थी जब कि उत्तर प्रदेश में हम लोग जानते हैं कि वहां पर पहले से ही भूतपूर्व विधायकों को दांनों पेंशन मिल रही है।

लेकिन संसद में जो देश की रुढ़ोच्च पंचायत है, उसके अन्तर्गत यह क्यों भूल की गई, मैं समझता हूँ कि इसका मुख्य कारण जो है अधिकारियों की कमजोरी है, या मंत्रियों की दूरदर्शिता की कमी के कारण ही ऐसा हुआ है। मैं स्पष्ट बात कहना चाहता हूँ। बड़े-बड़े संशोधन विधेयक पेश करने से लोगों के दिमाग में होता है कि संसद सदस्य लोग अपनी सुविधा के लिए सब पेश किया करते हैं। आज दूरदर्शिता की बात यह होगी कि हमारे मंत्रिगण इस पर विचार करके जो ज्वाइंट सिलेक्ट कमेटी ने अपनी रिपोर्ट दी है या नहीं भी दी है, तो उसको कार्य मंत्रणा समिति में पेश करके संसद सदस्यों को क्या-क्या सुविधाएं देनी चाहिए, क्या-क्या औचित्य है, उस पर विचार करके एक साथ सारे विधेयक को पेश करना चाहिए।

1961 में रु. 51 प्रतिदिन दैनिक भत्ता देने का निश्चित किया गया था और आज इक्कीस साले बीत गये हैं, उसके बावजूद भी आज रु. 51 ही मिलता है और कितनी बड़ी मंहगाई बढ़ गई है। अगर संसद सदस्यों को अपने क्षेत्र में जाना पड़े, तो उनकी क्या हालत होती है, यह हर व्यक्ति जानता है और वृत्तन का जहां तक संबंध है, जो हम लोगों — एम. पी. को मिलता है, वही प्रदेश में सब एम. एल. एज. को मिलता है। मकान का वहां सब फी है, बिजली, पानी सब फी है। हम लोगों को हर चीज का पैसा देना पड़ता है और यही नहीं है, अगर विधायक लोग चाहते हैं तो किसी को अपने साथ में प्रथम श्रेणी में यात्रा करवा सकते हैं। लेकिन एम. पी. चाहे अपने किसी घनिष्ठ मित्र को लावे या परिवार के लोगों को लावे, तो उसको दूसरी जगह सैकण्ड-क्लास में बिठ-लाना पड़ता है। यह कहा जाता है कि आप लोगों को अटेंडेंट दिया गया है। मैं समझता हूँ कि हमने उन को अटेंडेंट करना पड़ता है। इस लिए आवश्यक है कि शीघ्र से शीघ्र जो हम लोगों की अटेंडेंट दिया

जाता है उस को भी प्रथम श्रेणी में कर दिया जाय।

मैं आप लोगों से कहना चाहता हूँ कि जब हम क्षेत्र में दौरा करने जाते हैं तो हम लोगों को जीप का प्रयोग करना पड़ता है। जीप को बिना किसी संसद-सदस्य का काम नहीं चल सकता। जैसा हमारे भाई सकल जी ने कहा, एक डीजल जीप हर एम. पी. को मिलनी चाहिए और उस पर जितने भी सरकारी टैक्सों हैं उन को माफ कर दोना चाहिए जिस से उस को सुविधा मिल सके।

इसी के साथ-साथ मैं एक सुझाव देना चाहता हूँ। हमारा टेलीफोन का बिल जो आता है वह बहुत गलत आता है। हम लोगों को 15 हजार लोकल काल फ्री है इस के साथ ही साथ एक लिमिट लगा देनी चाहिए कि इतने रुपये तक के टूक काल फ्री करने के लिए आप आथराइज्ड हैं, इतने रुपये तक टूक-काल आप फ्री कर सकते हैं।

मैं आप को बताऊँ हम लोगों की क्या दर्दशा है। बैंक के जो एम्प्लॉयज हैं, उन के जो पियन हैं, चपरासी हैं, उन को डेढ़ हजार तनखाह मिलता है। हम लोगों का कम्पेंसेशन उन से किया जाता है। ईमानदार, स्वतन्त्र, निष्पक्ष और निर्भीक वातावरण में काम करने का अवसर एम. पीज. को दिया जाना है तो मैं निवेदन करूंगा कि एम. पीज. की जो दिक्कतें हैं उन के सम्बन्ध में हमारे मंत्री जी शीघ्र से शीघ्र निर्णय करें। इस के साथ ही मैं इस विधेयक का समर्थन करता हूँ कि स्वतन्त्रता सैनानियों को दवा और रेल पर यात्रा करने की सुविधा दी जाय, बस पर यात्रा करने की सुविधा दी जाय। ऐसा हो जाय तो मैं समझता हूँ कि हम लोगों का यहाँ आना सार्थक होगा। जयहिन्द।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Madam Vice-Chairman, I welcome the Bill. The only thing is this is like Dr. Johnson's definition of 'slow'—"tardiness of locomotion". That is the case with our Government. They move very slowly. Some-

times there is a piece of legislation which is just an eye-wash, that there is some deficiency of some months in the 5-year term and, therefore, they must get pension. Today we know that ex-MPs can get and should get freedom fighters' pension. That is welcome, no doubt. But to cut short the matter, the amount of that pension is quite inadequate, and that be raised to Rs. 500/-. Besides this, all those ex-MPs must get their medical facilities to which they are entitled. Just as the saying goes, the nearer the church, the farther from the Lord, so is the case here. Sitting MPs are perhaps unknown to the present Government. They do not see the plight of the sitting MPs. It is with anguish that I say that we want to live with self-respect. For that these TA, DA and salary are quite inadequate. When the prices are so exorbitant and when we have to live a particular style of life and maintain a big paraphernalia, our salary, TA and DA do not suffice. Perhaps they feed journalists like Kuldip Nayyar who day in and day out say that the Government is spending so much on MPs' salaries, etc. which is quite wrong. In any case, when we see our counterparts in poor neighbouring countries like Sri Lanka, Burma and other places who are paid far more than what we get, we find that the poorest MP paid in the world is the MP from India, in this biggest democracy. So, as far as our salary, TA and DA are concerned, much harm is done by those rules which are quite anomalous. The rules say that we can bring our spouses to Delhi once and back home in a session. It is very strange that in this situation of law and order we are supposed to leave our spouses here and travel beyond Delhi because there is no free ticket for the spouse and she has to stay here. This is quite anomalous. There are so many such anomalies in those rules. I do not know whose brain was behind these rules. But in the process we all suffer.

As far as the output or performance of a Member of Parliament is concerned, his salary, TA and DA must be commensurate with the work he puts in. My friend spoke about Advocates and Doctors. I am an Advocate of the High Court. As an Advocate I used to get three times of

[Shri Gulam Mohi-ud-Din Shawl]

what I get now. But then my life style was different. Now I have to be in Delhi because I am a Member of Parliament. Those of us who are Advocates have still to attend to our cases in the High Courts and Supreme Courts we have our own cases there, but because of our work in the Parliament we cannot attend to those cases. The whole of our time is taken away by Parliament. Even during inter-sessions we have to attend the meetings.

In 1980 a petition was submitted. Hundreds of Members of Parliament had signed that petition. Nothing came out of it. Only promises were given that such and such thing will be done and the Finance Ministry is looking into those demands. We had made suggestion even with regard to intermediate journeys. You allow us a particular number of journeys during the session. The total comes to twelve. You allow us to use this facility during inter-session. Then Parliament's time will not be lost and we will be benefited by that. That too is under consideration. So, we go from pillar to post and there is no coordination with regard to these points in the Ministries concerned. They only give promises and do nothing (*Time Bell*). There are so many points. You know, madam, that we are all one, whether we belong to the ruling party or to the opposition parties or independent group. We are all one in this respect because we are the hardest hit people. Perhaps you, as Member of Parliament, can subscribe to this view. Only the Ministers think that they are above Members of Parliament. But they forget that they are there because of their being Members of Parliament. So, I beg of them to kindly look into our demands.

Even MLAs and MLCs from even a poor State like Jammu and Kashmir get far more than what we get as Members of the biggest legislature in the country, representing the biggest democracy. So, in all humility I submit that the Government should take this up seriously and come forward with a comprehensive Bill incorporating all that has been said by the Joint Select Committee. In fact that

too is not sufficient. Anyway that would be enough for the time being as far as our salaries, TA and DA are concerned. All other amenities such as power and water should be free. Besides, we have no arrangement for typing assistance or for a personal assistant. These can be provided by the Government. Rent, etc. should be borne by the Government and allowances such as TA and DA should be enhanced.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हसे-तुल्ला]: रामानन्द जी, आप ने एक अमेन्ड-मेंट भी दिया है। आप उसे पेश करते समय बोल लीजिएगा। — या आप अभी बोलना चाहेंगे।

श्री रामानन्द शिख (बिहार): मैं अभी बोल लेना चाहूंगा।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हसेतुल्ला]: लेकिन थोड़ा सा बोलियेगा। कुल एक घंटे का समय है इस के लिए।

श्री रामानन्द यादव : मैं कम ही बोलूंगा महादेव, मैं इस बिल का समर्थन करता हूँ। मेरे साथियों ने चाहे वे विरोध पक्ष के हों या सरकारी पक्ष के, सभी लोगों ने एम. पी. के दुख की कहानी कही है चाहे उनके आदाम का सवाल हो, चाहे पानी का हो, चाहे सैलरी का हो या आवागमन और दूर-दूर इमाल्यू-मेंट्स का, उन सभी पर काफी प्रकाश डाला है। चाहे हमारे बहुत से साथी जो उस तरफ बैठे हुए हैं जैसे मोरारका जी, पील माँदी साहब, बागाईतकर साहब, और भी सम्मान व्यक्ति हैं जो कभी न कभी इसका विरोध करते हैं, लेकिन जब यह पास हो जाता है तो लाभ इसका सभी लोग उठाते हैं। यह केवल इंडिकेट करता है कि हम सब इस मामले में एक हैं और हमारा दुख दूर हो, इसमें कुछ सधार हो, रियलिस्टिक ढंग से, व्यावहारिक ढंग से सरकार को इस पर विचार करना चाहिए न कि आइडियलिस्टिक बनना चाहिए। आइडियलिस्टिक जनने से करप्शन बढ़ता है, यह बात कोई छिपाकर रख ले, किसी न किसी तरह से हमारे मित्रों को कहीं न कहीं से इंतजाम

करना ही पड़ता है और करते भी होंगे। लेकिन जो आदमी इतनी तन्खवाह में रहता है उसकी क्या हालत है, क्या गति है, जो लोग इसके बारे में छीटाकसी करते हैं, उनको भी देखना चाहिए कि आज कोई भी एम. पी. ऐसा नहीं है चाहे वह दक्षिण भारत का हो या पूर्वोत्तर का हो, उसके यहां कोई न कोई उपस्थित रहता है और चाय और खाना तो उसको देना ही पड़ता है। जितना फनीचर है उससे ज्यादा फनीचर लेना पड़ता है और सरकार का जो डिपार्टमेंट है जो एमिनिटीज प्रोवाइड करता है वह किंग तरह से हमको अफेक्ट करता है, हमारे हाउस-होल्ड अफेयर्स को कैसे अफेक्ट करता है, यह आपको भी मालूम है। टूटा-फूटा फनीचर आपके घर में आया, उसको लटाना पड़ता है। ... (व्यवधान)

श्री रामलखन प्रसाद गुप्त : महोदया, हमने शिकायत की सी. पी. डब्लू. डी. से तो वह कहते हैं जो साला, बहाना मां को गाली देता है उसका काम हो जाता है। जो सीधा बोलता है उसका काम नहीं होता। हम मां बहन लगाकर गाली देना कहाँ से सीखें? ... (व्यवधान)

श्री रामानन्द यादव : महोदया, मैं सरकार से चाहूंगा कि इस पर सरकार को प्रीव्टकल व्यू लेकर विचार करना चाहिए। मैं विशेष रूप से फ्रीडम फाइटर्स के बारे में बात करना चाहूंगा। मैं खुद फ्रीडम फाइटर्स हूँ। चार वर्ष तक जेल में रहा हूँ। हमारे एम. पी. की जितनी एमिनिटीज हैं उनका रिव्यू कीजिए, प्रीव्टकल अन्भव के आधार पर देखकर उसमें सुधार लाइए। नहीं लाइएगा तो अच्छी बात नहीं होगी। आप भी महसूस करते हैं, हम भी महसूस करते हैं लेकिन कहते नहीं हैं। मैं सरकार से कहूंगा कि आप इस पर विचार कीजिए और उसका रिव्यू कीजिए और प्रीव्टकल दाय से रिव्यू कीजिए। ऐसा नहीं कि आइडियलाजिकल बन जाइए। नहीं तो करप्शन बढ़ेगा। उसमें दूसरों का काम चल जाएगा लेकिन जो सीधे सादे एम. पी. हैं, मिनिस्टर हैं, उनकी दर्जाति हो जाएगी।

उपसभाध्यक्ष महोदया, मैं फ्रीडम फाइटर्स के सम्बन्ध में कहना चाहूंगा। सरकार की इनकम का जो बन्धन था उसको 1-8-80 से उठाया तो बड़ा अच्छा किया। लेकिन हमारे जो फ्रीडम फाइटर्स एम. पी. हैं जो रिटायर हो चुके हैं उन्हें तो पेंशन मिलती नहीं थी। लेकिन उनके लिए कुछ नहीं किया गया। मैं एक एम. पी. को जानता हूँ जो फ्रीडम फाइटर्स हैं।

He is Shri Shankar Prasad Singh of the Lok Sabha who hails from my district. He is a freedom fighter and he spent three years in the UP and Bihar jails. When he retired,

उन्होंने अप्लाई किया, उस बंचारे को नहीं मिला और जब आपने इनकम स्लैब हटाया तो मैं एम. पी. रहते हुए भी फ्रीडम फाइटर्स पेंशन ले रहा हूँ 300 रुपये की। तो इस अन्याय को दूर करने के लिए सरकार ने जो विल पेश किया है यह बड़ा सराहनीय है। लेकिन आप देखिए कि फ्रीडम फाइटर्स की संख्या अब बहुत कम रह गई है। और फ्रीडम फाइटर्स, स्वतंत्रता सेनानी लोगों ने जब देश की आजादी की लड़ाई लड़ी तो कभी भी हमने नहीं सोचा था कि हम असम्बली के मेम्बर होंगे, पार्लियामेंट के मेम्बर होंगे, मिनिस्टर होंगे। इस घर में होंगे और अपने देश में इस तरह की शान्त व्यवस्था कायम करेंगे। यह कभी नहीं सोचा था। हमारे मामले एक ही सप्रॉप उद्देश्य था कि देश को आजाद कराना है और इसके लिए लड़ी से लड़ी कर्बानी करने के लिए तैयार रहते थे। अभी याद है जब जय प्रकाश जी नेपाल की जेल में बन्द थे, हमारे भा जी को मालूम है हमने उनको छड़ाने के लिए बहुत कोशिश की। उस समय -- वहाँ पर गरखा सैनिक थे। हम जब जय प्रकाश जी को छड़ाने गए तो उन्होंने हम पर गोली चलाई लेकिन फिर भी हम उनको जेल से छड़ा लाए। हम इधर सात-आठ दोस्त थे और उधर 80 के करीब गरखा सैनिक थे। हम जो आठ-दस आदमी थे उसमें से केवल 5-7 आदमी ही जिंदा हैं। उनमें

[श्री रामानन्द यादव]

से एक सूर्य नारायण सिंह थे जो गाली के शिकार हुए और मारे गए। वह स्वतंत्रता भारत में मरे हैं और पुलिस की गाली से मरे हैं। हमारा उद्देश्य छुड़ाना था उनको। हमें यह डर जरूर था कि हम 8-10 लोग हैं और वें 80 के करीब गौरवा सैनिक हैं, हम मारे जाएंगे लेकिन फिर भी हम लोगों ने कब्जा किया और उनकी छुड़ा लाए। आज उस ब्रिटिश इम्पेरियलिज्म के फ्रीडम फाइटर की याद करिए, बसरी, फ्रांस, जापान, जर्मनी के फ्रीडम फाइटर की याद करिए जिनको लड़ाई जीतने के बाद, आजादी मिलने के बाद जमीन दी गई थी। उनके परिवार वालों को पेंशन मिली थी। लेकिन भारत के स्वतंत्रता सेनानियों को आपने क्या दिया? धन्य है हमारी श्रीमती इन्दिरा गांधी जिन्होंने इस देश को स्वतंत्रता सेनानियों को जिन्होंने भारत को आजादी दिलाई जिसकी वजह से हम पार्लियामेंट में बैठे हुए हैं उनको पेंशन मंजूर कराई। यह उनकी सभू है, उनकी देने है। भारतवर्ष के स्वतंत्रता सेना जिनका इतिहास आगे के 200 वर्षों में 1000 वर्षों में लिखा जाएगा और उस समय के लोग पढ़ेंगे कि इन लोगों ने क्या किया। श्रीमती इन्दिरा गांधी ने उस दुख को समझा, दर्द को समझा और पेंशन मंजूर की। आज आपको मालूम नहीं है कि बहुत से स्वतंत्रता सेनानी ऐसे हैं जिनका घर लूट गया, जो बरबाद हो गए। उनकी सारी सम्पत्ति लूट ली गई, कुर्क कर दी गई। वे बेघर हो गए। उनमें से बहुत से लोग आज भी जिंदा हैं। बिहार के रामनन्दन मिश्रा जो स्वतंत्रता सेनानी हैं आज डेथ बैच पर हैं। इने-गिने स्वतंत्रता सेनानी रह गए हैं। कुछ बीमार पड़े हुए हैं। क्या इन लोगों के लिए कोई इतिहास बना है? क्या उनके बाल-बच्चों की नौकरी के सम्बन्धमें कोई चिन्ता की गई है? मैं पूछना चाहता हूँ कि आई. एन. एस. के सैनिकों को जिन्होंने स्वतंत्रता दिलाई, क्या उनके लिए हमने कुछ किया? इस देश को आजाद कराने में मैं कांग्रेस वालों को ही नहीं कहता, कांग्रेस में आप में से

भी बहुत से लोग थे, चाहे जिस पार्टी के भी थे, उस वक्त सभी लोग देश की आजादी के लिए लड़ते थे। चाहे कम्युनिस्ट पार्टी के लोग हों, सोशलिस्ट पार्टी के लोग हों, फार्वर्ड ब्लाक के लोग हों, चाहे किसी पार्टी के हों सब लड़ते थे, एक भंडे के नीचे लड़ते थे और लड़ कर देश को आजाद कराया। क्या आपने उनको कुछ दिया? आप उनको सिर्फ 300 रुपये पेंशन देते हैं। कितनों को आपने जमीन दी? आई. एन. एस. के आदमियों को, सैनिकों को आपने कोई जमीन दी? मौपला का जो विद्रोह हुआ उनके विद्रोहियों को आपने कुछ दिया? कुछ नहीं दिया। उनके लिए सरकार को जो कुछ करना चाहिए था, कुछ नहीं किया। हम फ्रीडम फाइटर को 300 रुपये मिलते हैं। इसमें हम क्या कर सकेंगे। इसको बढ़ाने की आवश्यकता है। हम मर जाएंगे, हमारे स्वतंत्रता सेनानी मर जाएंगे तो उनकी वाइफ को, उनकी स्त्री को 200 रुपये मिलेंगे लेकिन जहां मंडिकल एड कुछ नहीं मिलेगी। केन्द्र में तो मंडिकल एड देने की बात नहीं है लेकिन जहां तक मेरा ख्याल है कुछ स्टेट गवर्नमेंट्स देती हैं। केन्द्रीय सरकार को भी मंडिकल एड का प्रबन्ध करना चाहिए। स्वतंत्रता सेनानी के बाल-बच्चों को या उनके घर वालों को कम से कम आप नौकरी तो दीजिए। उनके परिवार के लोग पढ़े लिखे बैठे हुए हैं कोई पूछता नहीं है। वे धूमते फिरते रहते हैं। जो आई. एन. एस. के लोग पड़े हुए हैं उनको आप जमीन दीजिए ताकि वे बस सकें। बहुत से स्वतंत्रता सेनानी ऐसे हैं, एम. पी. लोग हैं, यहां पर हैं जो रिटायर हो चुके हैं। कभी-कभी हमारे यहां आते हैं मैं उनका नाम नहीं लेना चाहता हूँ। गरीब तबके के आदमी हैं। वे आते हैं तो कहते हैं कि किराया तो दे दीजिए, टिकट काट दीजिए। मैं जानता हूँ कि सभी एम. पीज. जनता सम्पन्न नहीं हैं। रिटायर हो जाते हैं तो उनकी हालत अच्छी नहीं रहती है। कई दफा हमने कहा है कि जो एम. पीज. रिटायर हो जाता है उसको फ्री रेलवे पाम मिलना चाहिए ताकि वे

दिल्ली आ सके और कुछ तीर्थाटन कर सके। स्वतंत्रता सेनानियों के आर्गनाइजेशन ने भी इस प्रकार की मांग की है। श्री मोरारजी भाई तो इसको बन्द करने जा रहे थे। लेकिन जब स्वतंत्रता सेनानियों ने डिमॉस्ट्रेशन किया तो वे इस पेंशन को बन्द नहीं कर सके। स्वतंत्रता सेनानियों ने रिजॉल्यूशन भी इस सम्बन्ध में पास किए हैं। अब बहुत कम स्वतंत्रता सेनानी रह गए हैं। इसलिए आप उनको फ्री रैलवे पास दीजिए ताकि वे अपने धर्म के अनुसार तीर्थाटन कर सकें और देश का भ्रमण कर सकें। मैं चाहूंगा कि सरकार को स्वतंत्रता सेनानियों की पेंशन को रिव्यू करना चाहिए और जो लोग जमीन चाहते हैं उनको जमीन दी जानी चाहिए। आपने आइ. एन. ए. के लोगों को और सुभाष के लोगों को जमीन दी। उसी तरह से गांधी विद्रोहियों को भी जमीन दी जानी चाहिए। गांधी विद्रोह में बहुत से ऐसे लोग थे जिनकी जमीन छीन ली गई थी। उनको जमीन दी जानी चाहिए। बिहार में आदिवासी क्षेत्र में देना भगत की यही स्थिति थी। यह कानून भी बनाया गया था कि आदिवासियों की जमीन उनको वापस दी जाए। मैं चाहूंगा कि जिन लोगों की जमीन स्वतंत्रता आन्दोलन में छीन ली गई थी उनको वह जमीन वापस दी जाए। मैं यह भी कहना चाहता हूँ कि अभी हमारे देश में स्वतंत्रता सेनानियों का कोई इतिहास नहीं है, उनका कोई इतिहास होना चाहिए।

उपसभाध्यक्ष [डा. (श्रीमती) राजमा हंपेतुल्ला]: आपको बोलते हुए 10 मिनट हो गए हैं। अब आप रुक कीजिए। आपने अपने पाइन्ट्स कह दिए हैं। दूसरे लोगों को भी मौका दीजिए।

श्री रामानन्द यादव : ठीक है, मैं बैठ जाता हूँ।

SHRI SANKAR PRASAD MITRA (West Bengal): Madam, Vice-Chairman, I congratulate the Government for introducing this Bill. The freedom fighters' pension is paid to those who had made

sacrifices and had undergone sufferings in the struggle for freedom. Their high patriotism, their love for the motherland, their heroic adventures to be freed from the shackles of imperialism have today turned India into a sovereign socialist secular democratic republic. Therefore, if the Government has thought it fit to give them pensions, for their patriotic sacrifices, they should not be deprived of any other pension that they may be entitled to by virtue of their becoming Members of Parliament.

Madam, I am connected with many organisations of ex-freedom fighters and ex-revolutionaries in Bengal which was in the vanguard of the struggle for freedom, both violent and non-violent. I was particularly responsible for the opening of the Martyrs' Gallery in September, 1958 by Rashtrapati Dr. Rajendra Prasad at the Mahajati Sadan—a dream of Netaji Subhash Chandra Bose fulfilled by Dr. Bidhan Chandra Roy. I am personally aware of the miserable economic plight of many of the ex-freedom fighters and ex-revolutionaries, particularly in these hard days. Some of them find it difficult to maintain even a minimum standard of existence with the pension that they get from the Government. Madam, the Central Government has also taken a peculiar decision, i.e. those who had spent, I believe, about five years in the cellular jail at Port Blair get a pension of Rs. 500/- a month. But those who have spent the same number of years in the mainland, including those who have spent the same number of years at the Deoli detention camp, 15 miles away from the Rajasthan desert where German prisoners used to be kept in the First World War, get a pension of only Rs. 300 per month. On what basis the Home Ministry has made this classification, I do not know. In any event, Madam, I am happy that the Government, through this Bill, has chosen to show some respect to the freedom fighters which, in my opinion, they richly deserve.

We have been told by the hon. Minister that about 200 or 250 persons would be benefited by this amendment and a sum of only Rs. 7.50 lakhs would be spent by

[Shri Sankar Prasad Mitra]

the Government. There are various other anomalies in this particular Act, I mean the parent Act, which have been referred to already by the other speakers who have participated in this debate. I do not want to repeat those anomalies, but I hope that the hon. Minister would be pleased to consider the introduction of a more comprehensive Bill to remove those anomalies as quickly as possible.

With these few words, Madam, I lend my support to this Bill.

SHRI AMARPROSAD CHAKRABORTY (West Bengal): Madam Vice-Chairman, the hon. Minister stated that through this Bill they are giving recognition to those persons who sacrificed for the freedom struggle and that they are making some special provision regarding that. On principle, we have no objection because from our Organisation, I mean the All India Freedom Fighters' Organisation of which I am the Vice-President—I am the Working President of our State unit, and Mr. Mitra also addressed many of our meetings—we were pressing for this for a pretty long time though individually. Madam, we did not accept it. Not only myself but Mr. Shahadullah and Mr. Makhan Paul also passed several years in jail in those days. But we thought that taking this pension would devalue the service rendered by the freedom fighters. But for those who are needy, those who are in bad need of this help, the Government has come out and giving this sanction, and I congratulate the Government for this. But I want to point out one thing. There is a likelihood of discrimination. An argument has been advanced by somebody in this House about the question of discrimination. I want the hon. Minister to consider this aspect. Already there is one discrimination. Only the Andaman prisoners are given the maximum amount. Though we are not taking anything, neither the Tamra Patra nor the money, even though we spent years in jails, but for those who are taking this help, why is this discrimination? As Mr. Mitra has pointed out—he raised this question in our meetings—when we attended the meeting along with Yadavi—

Gianiji was the Home Minister at that time—we raised this question with the Government. But the Government has not given any serious thought to this question.

SHRI RAMANAND YADAV: Gianiji is also a freedom fighter. Now, he is the President.

SHRI AMARPROSAD CHAKRABORTY: Now, I think, the Government will consider that aspect of the matter. If the Government do not consider this matter, it will create some misunderstanding or a sort of discrimination. There are many Government servants at the Centre and in the States who are also freedom fighters. But their pension will not be allowed to be increased. Only a few M.Ps. will be getting the benefit out of this measure. The Central Government employees and the State Government employees who are freedom fighters will not be able to get two pensions. They will be able to get only one pension. I think this aspect of the matter should also be taken into consideration and it should be seen that there is no discrimination in this matter.

Madam, Vice-Chairman, we support the Bill but all the discriminatory things, I think, should be gone into by the Government and the Government must bring forward a comprehensive Bill which will also include the other points which have been raised by hon. Members, like Shri Sukul and Shri Yadav. The Government should bring forward a comprehensive Bill regarding these amenities. I would not like to repeat the points which have been raised by my hon. friends but I would only say that they have force and substance. I hope the hon. Minister will think over the matter because these points are full of substance.

With these words, Madam, I support the Bill and I conclude my speech.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Shri Dinesh Goswami, not here. Mr. Matto, you wanted to mention one point. But please do not make a speech, just mention the point.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam, Vice-Chairman, I congratulate the hon. Minister for having brought forward this measure for the purpose of giving relief to the freedom fighters. In this connection, Madam, I would like to point out to the Minister that there is a misunderstanding—Hon. Minister, kindly listen to me—with regard to the interpretation of freedom fighters, so far as the State of Jammu & Kashmir is concerned. Madam, we have had different periods of time. Firstly, there was the period from 1931 to 1938 and in 1938 the national movement was converted into the National Conference. Then came 1947. Then we have the period from 1947 to 1953 and all that. This has created a lot of misunderstanding and different interpretations are being given to identify as to who is a freedom fighter and who is not. I would request the hon. Minister that this is a small matter and if he would go over to Srinagar personally in September and sort out this thing with the State Government as to who are the eligible people, and who can be defined as freedom fighters, it would solve a great problem. Because only when they are categorised as freedom fighters they can be eligible to receive and entitled to the benefits for which the hon. Minister has brought forward the present Bill.

With regard to anomalies, I would wish to bring one very interesting anomaly to the notice of the hon. Minister, although it concerns the Joint Committee on Salaries and Allowances of Members of Parliament. But I would make a reference just in passing. From Srinagar to Jammu there is a distance of 300 Kms. and at the rate of Re. 1 a kilometre we are entitled to Rs. 300 for this journey.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Mr. Matto, you have already made your point. Please resume your seat now.

SHRI GHULAM RASOOL MATTO : The air passage from Srinagar to Jammu costs Rs. 170. I would request the hon. Minister that it should be provided in the Rules that a journey allowance of Re. 1 a

Km., or the cost of the air travel, whichever is less, should be paid. With regard to the spouse, at present the rail ticket only is given. But what about the road journey of 300 kilometres for which the spouse is not entitled to anything at the moment? I would request the hon. Minister to look into this aspect of the matter because it is impossible for the spouse to come to Delhi after having had to cover a road journey of 300 kilometres without payment. These are the two points. Thank you, Madam.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madam, please listen to me. I am on a point of order. (*Interruptions*).

SHRI U.R. KRISHNAN (Tamil Nadu): Madam, please allow Mr. Ramakrishnan to speak.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: There is no question of the party fighting over it here. (*Interruptions*).

SHRI R. RAMAKRISHNAN: Madam, I am on a point of order. Please listen to me. There are various instances in this House when a Member was called and he was not present, but he was given an opportunity to speak subsequently.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: All right, do you want to speak? But please be very brief.

SHRI R. RAMAKRISHNAN: Madam, for you personal information and for the information of the House, I may say that our party co-operates next to your Congress (I) Party. We do not take part in many things. Let it be on record that the All-India A.D.M.K. is functioning in a very helpful manner with the Government.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Agreed, agreed.

SHRI SYED SIBTE RAZI: Madam, when you are in the Chair, you do not belong to any party.

SHRI R. RAMAKRISHNAN: I said the party, I said the Congress (I).

THE VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: All right, please start.

SHRI R. RAMAKRISHNAN: Madam Vice-Chairman, this Bill before us is a very simple one, very straightforward one and a most welcome one. Though unfortunately, I was one year old when freedom was granted to this country by the British, and I did not have the opportunity of taking part in the freedom struggle, my heart and my whole sympathies as well as my admiration go out to the great valiant freedom-fighters who participated in that freedom struggle. This is a small amendment whereby those people who had the good fortune of fighting during the freedom struggle and at the same time now are having the good fortune of serving the people and have become Members of Parliament, should get both the pensions—and the ex-Members of Parliament. This is a most appropriate and welcome measure which has been brought forward by the Government.

Only two points in this connection I would say; I am not going to talk about facilities for the MPs which definitely deserve a second look and the hon. Minister of Parliamentary Affairs, when he met the leaders of the parties, promised to go into it and he said that a Bill will come in the next session, for which I am thankful to him.

I would submit only two points for hon. Mr. Venkatasubbaiah. One is, Netaji Subhash Chandra Bose was one of the greatest persons who gave his life—he died in accident; it is said. His ashes, there has been a demand, should be brought to India and kept in a big memorial. Prime Minister also has been approached and she promised to look into it. I want to know whether the Government will come forward by taking some action in this regard.

Secondly, in 1974, the number of freedom fighters was 78,000. In 1980, the number was 118,000. I am talking of those getting pensions. And in 1982, I am told, the number is somewhere about 130,000. Normally, with the passage of time, I think, the freedom fighters will die. But here the number is going on increasing. I am not suggesting anything otherwise; perhaps because everybody did not know about these pensions and the people started applying for it a little late. The only thing I would request the government to bear in mind is that the criterion by which this pension is given, the number of years in jail, etc. should not be diluted. Please keep a close watch so that in the year 2000 A.D. we may not land up with the number of freedom fighters at 200,000 against all natural laws. Thank you.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: श्री शिवचन्द्र भा, अभी बोलिएगा या थर्ड रीडिंग में।

श्री शिव चन्द्र भा (बिहार) : अभी।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: थोड़ा सा बोलियेगा।

श्री शिव चन्द्र भा : उपसभाध्यक्ष महोदया, मैं इस विधेयक का स्वागत करता हूँ। वह एक एनामली थी कि एक्स एम. पी., सेनानी का पेंशन नहीं ले सकते थे, अब लेंगे यह अच्छी बात है। यह सेनानियों को पेंशन देने की बात, जो चर्चा आई यह बहुत दूरदर्शिता का काम था। मैं कभी-कभी सोचता हूँ कि पंडित जी ने यह क्यों नहीं चलाया, जब इस पर हम लोग कहा करते थे। पंडित जी तो बहुत दूरदर्शी थे, योग्य थे, बहुत व्यस्त थे, उनके पास बहुत सी समस्याएँ थीं और उनका दृष्टिकोण था कि हम सब के लिए पैसे के लिए थोड़ा काम करते हैं, इसलिए थोड़ा लड़ेंगे ? पुराना दृष्टिकोण उनके सामने था। खैर नहीं हुआ, दूरी से हुआ लेकिन मान्यता हुई उन लोगों की जो देश के

लिए लड़े थे और हालत उन लोगों की बहुत बदतर थी। मैं अपनी आखों से जिनमें मैं देखता था। यह कार्यक्रम चलाने से अब राहत आ गयी है दूसरा रूप हो गया है। इसलिए यह बहुत अच्छी योजना चलाई गयी है। अब उसकी तफसील में मैं नहीं जानना चाहता हूँ सिर्फ इतना ही कहना चाहता हूँ कि अभी जो रकम उनको दी जाती है तीन सौ रुपये वह बहुत कम है मंहगाई में, उसको पांच सौ करना चाहिए और दूसरी बात, स्वतंत्रता संग्रामियों की बहुत सी दर-स्वास्तें हैं। इन्होंने बताया कि दर-स्वास्तें बढ़ रही हैं। यदि बागस है तो आप उनको हटाईये लेकिन जो जायज दर-स्वास्तें हैं उनको एक्सपेंडाईट क्यों नहीं करते हैं। मेरे सामने कैसेज आये हैं मैंने जैल सिंह जी को लिखा। उन्होंने दिलचस्पी ली और दो तीन में मैंने एक्सपेंडाईट कराया। तो क्यों एम पी को लिखना पड़े। आपके सामने जो क्राइस्टोरियन है, जो उस पर फिट करते हैं उनको देते जाइये। यह रेंड टॉपिंग जो आपका चलता है, इसको जल्दी खत्म कीजिए।

अभी नेताजी की बात उठायी गयी पेंशन लेने की बात पर। उनकी जो धर्म-पत्नी है, जो वियना में रहती है उसकी आर्थिक हालत ठीक नहीं है। हम लोग वियना में थे कोशिश की थी मिलने की लेकिन पता नहीं लगा था। आप मीरा बिन को पेंशन देते थे, वहां हमारी एम्बेसी के जरिये उनको मिलती थी। तो नेताजी के जो अंकल हैं, उनको भी आप क्यों नहीं देते हैं। भले ही वे दर-स्वास्त नहीं दें आप आफर तो कीजिए। इस पर आप गौर कीजिए।

जहां तक मौजदा एम. पी. की बात है सुविधाओं के लिए, तो हम लोगों को काम इफीशियेंटली करने के लिए सुविधाएं दी जाती हैं, यह अच्छी बात है। आप जानते हैं कि बहुत सी सुविधाएं हैं लेकिन एक दो सुविधाएं ऐसी हैं जिनमें आपको खर्चा ज्यादा नहीं करना पड़ेगा, अभी दे सकते हैं जैसे टेलीफोन है।

जो टेलीफोन का है, आप स्टेशन लिमि-ट तक उलाऊ करते हैं और यदि लोकल काल नहीं है, वह ट्रंक-काल करता है, तो ट्रंक-काल के हिसाब में वह एडजस्ट क्यों नहीं कर लेते? तो ट्रंक-काल को भी आप स्टेशन लिमिट तक फ्री कर दीजिए और नहीं तो अभी जो लोकल काल इस्तेमाल नहीं करता है, तो उसको ट्रंक काल में एडजस्ट कर लें। मुझे मालूम हुआ है अनैकसी से कि इस पर विचार हो रहा है।

अब दो बातें हैं, उपसभाध्यक्ष महोदया, एम. पी. को अपने इलाके से संबंध रखना पड़ता है, अपने क्षेत्र में घूमना पड़ता है, गभी के पास जीप नहीं है। यह रु. 31 से रु. 51 की सुविधा 1969 में हुई थी। विभूति मिश्र कमिटी से पहले हम लोग रु. 31 पाते थे, तब रु. 51 पाने लग गये। तो विभूति मिश्र कमिटी में दो सुविधाएं बहुत कारगर थीं, जीप की सुविधा क्षेत्र में घूमने के लिए डी.एम. देगा -- वह सुविधा नहीं दी है। तो इस पर सरकार विचार करेगी कि जो एरिया का डी.एम. है, वह एम.पी. को जीप दे देगा ताकि वह जनता से कान्टैक्ट कर सके। यह सुविधा हानी चाहिए।

संक्रेटररी की भी बात उठी थी। विभूति मिश्र ने इसको चलने नहीं दिया। हम लोग दाँड़ते हैं कागज-पत्र के लिए हमेशा व्यस्त रहते हैं। तो आप जैसे और सुविधाएं देते हैं, संक्रेटररी की सुविधा हमने से हमारा काम आसानी से बढ़ेगा।

तब फौमिली पास की बात यहां उठी है। उसको आप पर्सनल कर दें। बहुत से कार्यकर्ता रहते हैं, एक सैकण्ड-क्लास का और कर दें, सैकण्ड-क्लास तो है ही, इससे काम में एफिशेंसी आ जाएगी।

इन्हीं शब्दों के साथ मैं चाहूंगा कि सरकार इस पर विचार करे और बाकी ज्वाइंट कमिटी से भी जो सलाह आई है, वह कर दें। तो यह कुछ ऐसी सुविधाएं हैं जिनको देकर आप एम.पी. को काम करने के लिए एफिशेंट बनाएंगे।

[श्री शिव चन्द्र भट्ट]

इन्ही शब्दों के साथ मैं इसका समर्थन करता हूँ।

SHRI P. VENKATASUBBIAH: Madam Vice-Chairman, I have to strike a personal note that I am qualified to pilot this Bill. I am one of the oldest Members of Parliament, having been in Parliament for 25 years and I am also a freedom fighter. Madam, there is a general consensus in regard to the necessity for bringing this amending Bill before this House.

Madam, this Bill is limited in its scope. Through this amending Bill, an ex-Member of Parliament can draw pension both as an ex-Member and as a freedom fighter. Since this matter has come up for discussion, it is but natural that Members have raised other issues also, though they may not pertain exactly to this amending Bill. This is very natural. Only one Member from the opposition has struck a discordant note. He belongs to the CPI(M). He was opposed to any sort of pension to freedom fighters or to Members of Parliament. Madam, this has been the case all through in both Houses of Parliament, that some Members from the other side criticise whenever Government proposes to enhance the facilities that are to be given to Members of Parliament. But at the same time, they also draw, along with others, the enhanced pension or salary, whenever such an increase takes place. (Interruptions)

SHRI DIPEN GHOSH (West Bengal): You do not know. (Interruptions) he is not like that. (Interruptions) He is not drawing the freedom fighter's pension. (Interruptions)

SHRI P. VENKATASUBBIAH: I am not referring to... (Interruptions)

SHRI NIRMAL CHATTERJEE (West Bengal): If you want, we can hand over everything. We know all of you. (Interruptions).

SHRI DIPEN GHOSH: You bring forward a Bill, to reduce the salaries and allowances of Members of Parliament. We shall support it. (Interruptions)

SHRI P. VENKATASUBBIAH: I am asking them a straight question. (Interruptions)

SHRI DIPEN GHOSH: You bring the Bill. We shall support it. (Interruptions)

SHRI P. VENKATASUBBIAH: Why are you getting so much agitated? I have not said anything. (Interruptions) — You must listen to me also. (Interruptions)

SHRI DIPEN GHOSH: You bring forward a Bill reducing the salaries and allowances of M.Ps., we will support it. (Interruptions)

SHRI NIRMAL CHATTERJEE: Antulay is your product, we did not produce it.

उपसभाध्यक्ष (डा. श्रीमती) नाजमा हuse-
 शुक्ला): बैठ जाइये आप सब लोग, मिनिस्टर
 साहब बोल रहे हैं, उन को बोलने दीजिए।

SHRI NEPALDEV BHATTACHARJEE (West Bengal): Why should he make such a statement? Let him withdraw these words. (Interruptions). It is an insult to a Member who is not drawing salary and he says that he is drawing it.

AN HON. MEMBER: He is talking about all Members of Parliament.

SHRI DIPEN GHOSH: On behalf of the CPI(M) Members, we call upon the Minister to bring forward a Bill reducing the salaries and allowances of M.Ps and we shall support his Bill.

SHRI AMAR PROSAD CHAKRABORTY: Madam Vice-Chairman, if I have followed it correctly... (Interruptions).

SHRI DIPEN GHOSH: This Bill is not meant for the freedom fighters. This seeks

to give benefit to all the ex-M.Ps. I am asking, will the ex-Central Government employees and the freedom fighters be entitled to both the benefits? (*Interruptions*)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): What is this? I am on a point of order and he is not allowing me to speak. (*Interruptions*).

SHRI AMAR PROSAD CHAKRABORTY: I do not know whether the hon. Minister understood Mr. Shahedullah correctly or not, but I think Mr. Shahedullah supported him while adding one thing probably he may be incorrect—that this may raise a question of discrimination. So, I think the hon. Minister probably could not.... (*Interruptions*).

SHRI P. VENKATSUBBAIAH: I would like to clarify the position. Let me have my say. I was referring to the salaries and allowances of the Members. Whenever this matter was raised, there has been a sort of opposition or criticism from some members belonging to the opposition parties. What I have said.... (*Interruptions*). Please give me the benefit of my talking. I never interrupted you when you poke. The salaries and allowances have been enhanced. The D.A. has been enhanced from time to time. But whenever this proposal has been brought before the Parliament, there has been some opposition from the opposition Parties, and still they continue to enjoy some of the facilities or amenities that are provided to all Members of Parliament.

SHRI DIPEN GHOSH: So, what? (*Interruptions*)

SHRI NIRMAL CHATTERJEE: Don't try to bully us by shouting. (*Interruptions*)

SHRI P. VENKATASUBBAIAH: I did not mean any insinuation for any Member. I have got great respect for all the Members. (*Interruptions*).

SHRIMATI USHA MALHOTRA: You don't even know how to speak.

SHRI NEPALDEV BHATTACHARJEE: We know, we know how to speak.

SHRIMATI USHA MALHOTRA: You don't know. (*Interruptions*).

SHRI NIRMAL CHATTERJEE: You do not know how to talk.

SHRIMATI USHA MALHOTRA: You do not know how to talk. The Minister is on his legs, you must know that. You do not want to listen to anything.

SHRI DIPEN GHOSH: Are you prepared to reply to one question? Is he prepared, is the Government prepared to give both the benefits to ex-Central Government employees and the freedom fighters? (*Interruptions*)

SHRI P. VENKATASUBBAIAH: The hon. Members are unnecessarily excited. (*Interruptions*).

THE VICE-CHAIRMAN (DR. (SHRIMATI NAJMA HEPTULLA): Nothing is being recorded.

श्री हरी शंकर भाभड़ा (राजस्थान) : मेरा प्वाइंट आफ आर्डर है ।

उपसभाध्यक्ष [डॉ. (श्रीमती) नाजमा हेपतुल्ला] : जब मिनिस्टर साहब बोल रहे हैं तो उनको बोल लेने दीजिए । बाद में कहिएगा ।

श्री हरी शंकर भाभड़ा : आप सुन तो लीजिए । मेरा प्वाइंट आफ आर्डर यह है कि मन्त्री जी ने अभी यह कहा है कि हम जब कोई भी एमोनिटीज पार्लियामेंट के सदस्यों के लिए बढ़ाते हैं तो कुछ विरोधी दल के लोग उस का विरोध करते हैं, लेकिन बाद में उन एमोनिटीज का उपयोग भी वे करते हैं । मेरा प्वाइंट आफ आर्डर यह है कि इस सदन में सरकार बहुत से कानून लाती है और बहुत से कानूनों का विरोध हम लोग करते हैं टूथ एंड नैट, लेकिन जब वह कानून पास हो जाता है तो उस के बाद क्या उन को हम लोग नहीं मानते ?

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हसन]: कृपा कर ऊक्त को बोल लेने दीजिए। फिर आप को मौदा मिल सकेगा।

SHRI P. VENKATASUBBAIAH:
 Madam, various suggestions have been made with regard to providing amenities to Members of Parliament. This is a sovereign body. Member of Parliament are law-makers and it is the constant endeavour of the Government to see that necessary amenities are provided to Members of Parliament. We are trying to evolve a sort of consensus so that necessary action can be taken either by legislation or by some administrative decision to provide these amenities to Members of Parliament.

Mr. Sukul made a very relevant suggestion. It requires earnest consideration by the Government. As I have told you this Bill is very limited in scope. Ex-Members of Parliament who are freedom fighters could not draw pension from both the sources. In order to remove that difficulty, this Amendment Bill has been brought.

Some Members have also mentioned about medical facilities and have urged that such facilities should be provided to ex-Members of Parliament. I am happy to inform the House that in almost all the States, they have provided medical facilities to ex-M.P.s also. I have got the statistics but I do not want to take much time of the House. But ex-Members of Parliament and also freedom fighters are getting medical facilities. If there is any difficulty in getting such facilities, the hon. Members may bring such cases to the notice of the Government and we will certainly address the various State Governments to provide such facilities to the freedom fighters. —

It is to the credit of our Prime Minister that she first introduced this amending Bill to provide pension to ex-M.P.s. It is also to her credit that she honoured the various freedom fighters who sacrificed for the

freedom of this country. It is our Prime Minister who has recognised these freedom fighters and they are being honoured. It is not in terms of rupees, annas and paise; the recognition is of their services in the cause of the country's freedom. That is the intention. And only recently the pension has been raised for freedom fighters from Rs. 200 to Rs. 300. In the case of Scheduled Caste freedom fighters and women freedom fighters, the period of imprisonment has been reduced from 6 months to 3 months.

Several Members have also urged that the widows of the freedom fighters—must get as much recognition as the freedom fighter was getting. That is also under the active consideration of the Government

My friend also suggested about identifying the freedom fighters from Jammu and Kashmir. We are also looking into that matter. They are part and parcel of our freedom movement and they raised the banner of revolt under the able leadership of Sheikh Abdullah and fought against the tyrannical rule of the Maharaja.

About other matters, Madam, Shri Shiva Chandra Jha also mentioned something about giving freedom pension to Netaji's widow. Madam, I will certainly communicate this matter to the Prime Minister for her consideration. About the increased number of freedom fighters, I would like to inform the House that it is not as though the number is increasing, because there is an Advisory Committee constituted to advise the Home Ministry with regard to the categories of freedom fighters. Many freedom movements, though they may not be connected with the freedom movements of 1942 or the Salt Satyagrah or the Quit India Movement, particularly, for instance the Moplah rebellion in Malabar, have been recognised as freedom movements; then the INA mutiny; and also there is under consideration the Maldia movement in Calcutta. (*Interruptions*) These are the freedom movements. There are other movements that have taken place which ultimately resulted in the Quit India

Movement launched by the Father of the Nation. The country had been prepared since 1857, which was the first war of independence which was fought and subsequently there were various movements in the States which paved the ground for the fight for freedom that was led by the Father of the Nation. The Advisory committee has been recommending all these freedom movements also to be recognised for the purpose of giving pension and they have been included. That is why the number of freedom fighters must have gone up. But we are taking care to see that bogus persons are eliminated and they are denied freedom pension.

श्री शिव चन्द्र झा : देरी क्यों होती है इनके मामलों में?

SHRI P. VENKATASUBBAIAH: I may assure on the floor of the House that whatever pending applications are there, they will be expedited. As a matter of fact, there is a separate department for that purpose. I may assure my friend Mr. Shiva Chandra Jha that all these pending applications will be expedited, because I know how the freedom fighters feel since I had that inspiration in me when I had participated in the freedom struggle. We know their difficulties. All these matters will be taken into consideration.

This is only a small amending Bill to provide pension to ex-Members of Parliament who are freedom fighters and I hope the House will give its unanimous approval for this amending Bill.

SHRI AMARPROSAD CHAKRABORTY: What about Government servants who are also freedom fighters?

SHRI P. VENKATASUBBAIAH: I told you just now.

SHRI SANKAR PRASAD MITRA: Would you also consider about the discrimination between those who spent five years in the Cellular Jail in Port Blair and those who spent the same number of years in the mainland?

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Same think you are referring to.

SHRI P. VENKATASUBBAIAH: This matter will be further examined. I cannot say anything off-hand.

श्री रामानन्द यादव: महोदया, इसमें फ्रीडम फाइटरर्स जो भारत सरकार की नौकरी में हैं, जैसे श्री विद्यानन्द दुबे जेल से छूटे तो उन्होंने आई.ए.एस. कॅपीट किया और वह क्वालिफाइड किये आज वह रिटायर होने वाले हैं और रिटायर हो रहे हैं गवर्नमेंट की पालिसी रही है कि जो फ्रीडम फाइटरर्स हैं वह जब रिटायर होने लगता है तो उसका दो वर्ष का इन्क्रीप मिलता है, पेंशन मिलती है सर्विस की। ऐसे लोगों के कॅसेज पर विचार करना चाहिए। हम जानते हैं कि विद्यानन्द दुबे हमारे साथ थे, तीन वर्ष तक जेल में थे। जब छूटे तो उन्होंने आई.ए.एस. कॅपीट किया और आज भारत सरकार के ऊर्चे पद पर हैं, उनका रिटायरमेंट हो रहा है। उनके एक्सेटर्शन आफ सर्विस पर भी विचार किया जाना चाहिए।

SHRI AMARPROSAD CHAKRABORTY: That is extension.

SHRI RAMANAND YADAV: I am talking of extension of service, not pension.

SHRI AMARPROSAD CHAKRABORTY: Extension of service, not pension.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Now the question is:

"The the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: We shall

now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Mr. Yadav, you have got an amendment on clause 1. Are you going to withdraw it?

Clause 1 (Short title)

SHRI RAMANAND YADAV: Madam, I beg to move:

"That at page -1, line 3, clause 1 be re-numbered as sub-clause (1) thereof and after clause (1) as so re-numbered the following sub-clause shall be inserted, namely:—

'(2) It shall be deemed to have come into force on the 1st day of January, 1980."

सरकार से मेरा यह सुझाव है कि यह बिल जो आप लाये है इसमें जो इन्कम की स्लै रक्खी है इसको आप 1-1-80 से रक्खा है। संसद सदस्य जो रिटायर कर गये है उनको 1-1-80 से ही पेंशन लेने का हक हासिल होना चाहिए। मेरा मिर्क इतना ही कहना है कि निगम बनाते समय इस चीज का आप ध्यान रक्खें। (व्यवधान)

The question was proposed.

श्री हुकमदेव नारायण यादव (बिहार): 1972 से क्यों नहीं मिले। (व्यवधान)

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Are you pressing your amendment?

SHRI RAMANAND YADAV: No, I withdraw it.

The amendment was, by leave withdrawn.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: The question is:

"That clause 1 stand part of the Bill".

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH: Sir, I move.

"That the Bill be passed."

The question was proposed.

श्री राम लखन प्रसाद गुप्त: मुझे कुछ कहना है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेप-तुल्ला]: आपने रिक्वेस्ट तो दी नहीं। आप बोल चुके हैं। अब दसों समय बरबाद कर रहे हैं। उन्होंने थर्ड रीडिंग के लिए कहा था। वह बोलेंगे।

श्री रामलखन प्रसाद गुप्त: इतने टाइम में मेरी बात समाप्त भी हो जाती। मैं यह पूछना चाहता हूँ कि ये जो स्वतंत्रता सेनानी हैं धीरे-धीरे जो समय बीतता जाता है उनकी संख्या घटनी चाहिए जबकि इनकी संख्या बढ़ती ही जा रही है। यह कैसे बढ़ती जा रही है इसकी क्या आप कोई जांच करायेंगे?

SHRI HAREKRUSHNA MALICK (Orissa): Madam, I have got a very small point. I think the Bill may be simplified by just saying that the freedom fighter's pension can be obtained by anybody who deserves it whether he is an ex-Member or present Member or an ex-Government servant or whatever it is. That will satisfy everybody. There will be no discrimination then. That is number one. Secondly, when any House is dissolved, whether it is Lok Sabha or an Assembly, it should not affect the pension of the Members because it is not the fault of the Members that the Government failed. Once a person is elected, his full term of five years should be counted for the purpose of pension. In this context, I name one Hon'ble Member of the Constituent Assembly and Provisional Parliament who fell short of five years by only 26 days; he is Mr. Sondhi and he is living in difficulties in Western Court. He is not getting the pension.

Then there have been some allegations or satires in the press that MPs make a fortune and Ministers mint money by letting out their houses. These are the satires made in the press. (*Interruptions*) But they do not know that the premises of many of the MPs and Ministers are under 'zabardakhal', under the unauthorised occupation of people whose bonafides are not known. I am affected personally because in my house at 25, Ashok Road somebody is occupying the open space and two garages for the last so many years. Apart from being a nuisance, it is a security risk also. I have made complaints but nobody listens neither the police nor the Directorate of Estates nor the Ministry concerned.

Another point is about telephones.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Is it about the Housing Ministry or this Ministry.

SHRI HAREKRUSHNA MALLICK: I am drawing the attention of the Government. The House may direct the concerned Ministry.

The last point is that two telephones are given to us as amenities, one in Delhi and another in our constituency. I find that these two telephones are crucifying nails.

I have not received my pay for three years from May 1979 till last February.

BUSINESS

1. Consideration and return of the following Appropriation Bills, as passed by Lok Sabha

(a) The Appropriation (Railways) No.3 Bill, 1982.

1 hr.

(b) The Appropriation (No.3) Bill, 1982.

2 hrs.

2. Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982, in respect of the state of Assam.

3. General Discussion on the Assam Budget for 1982-83.

1 day

4. Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982, regarding declaration of certain services of Assam as essential services,

5. Consideration and return of the Assam Appropriation (No. 2) Bill, 1982, as passed by Lok Sabha.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेप्टुल्ला]: यह इसमें रिलेवेन्ट नहीं है। बहुत समय हो गया है, अब आप खतम कीजिये।

SHRI HAREKRUSHNA MALLICK : As has been suggested by my honourable friend, the limit of 15000 calls for telephones may cover phonograms or trunk calls provided there is no STD. I have not got STD. So I cannot complete 15000 limit. So, the honourable Minister concerned, Mr. Stephen, who is very stiff, may please consider regarding this. I think the Minister of Parliamentary Affairs will also consider this.

THE VICE-CHAIRMAN DR. (SHRI-MATI) NAJMA HEPTULLA) : The question is "That the Bill be passed."

The motion was adopted.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: I have to inform Members that the Business Advisory Committee at its meeting held today, the 3rd August, 1982, allotted time for Government Legislative and other Business as follows :

TIME ALLOTTED